

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Election Petn.(SH) No. 1 of 2013

23.04.13

Heard Mr. A. Paul, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be admitted and why such other order or orders should not be passed as this Court may found deem fit and proper.

Notice is made returnable within 4(four) weeks.

However, the petitioner to take necessary steps to serve notice upon the respondents within 3(three) days.

The learned counsel for the petitioner further submits that notice has already been deposited with Registry. If it is so, Registry is directed to despatch the same to the concerned respondents.

List this matter on 21.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Election Petn.(SH) No. 2 of 2013

23.04.13

Heard Mr. AK Bhattacharya, the learned counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be admitted and why such other order or orders should not be passed as this Court may found deem fit and proper.

Notice is made returnable within 6(six) weeks.

However, the petitioner to take necessary steps to serve notice upon the respondents within 3(three) days.

The learned counsel for the petitioner further submits that notice has already been deposited with Registry. If it is so, Registry is directed to despatch the same to the concerned respondents.

List this matter on 4.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Petn. (SH) No. 32 of 2013

23.04.13

Heard Mr. ND Chullai, the learned PP who submits that the matter has come on transfer vide order dated 8.4.13 of the Hon'ble Chief Justice, Gauhati High Court.

Mr. HL Shangreiso, the learned counsel submits that the counsel for the petitioners are from Gauhati and prayed that the matter may be fixed after 10(ten) days to enable them to appear before the Court.

Prayer is allowed.

List this matter on 6.5.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Revn.P. (SH) No. 35 of 2012

23.04.13

Heard Mr. AS Siddiqui, the learned counsel for the petitioner as well as Mr. ND Chullai, the learned PP.

Judgement will be delivered on 30.04.13.

JUDGE

V. Lyndem.